

CENTRAL INFORMATION COMMISSION  
Complaint No.- CIC/WB/A/2009/000256 dated: 12.03.'09  
Right to Information Act- Section 19

**Appellant** : Shri Ashok Mahadeorao Badwaik

**Respondent:** Central Industrial Security Force (CISF), New Delhi.

Decision announced 9.3.'10

**Facts:-**

The present petition has been received in the Commission through Shri S. R. Ramasamy, Assistant Inspector General/OPS, CISF, New Delhi and has been registered as an appeal u/s 19(3) of the RTI Act, 2005 in the name of Shri Ashok Mahadeorao Badwaik Vs CPIO, CISF, New Delhi. Through this appeal the appellant Shri Ashok Mahadeorao Badwaik has alleged that the information regarding reason for his termination from the service of the force has been denied by the CPIO, Shri Ajeet Singh Shekhawat, Inspector General/Adm., New Delhi by a letter dated 07.11.2007. Subsequently, his appeal u/s 19(1) of the Act has been dismissed by the first appellate authority, Shri R. K. Das, Director General, CISF, New Delhi through his order dated 07.12.2007 under the provision of Section 24(1) of the RTI Act, 2005. However, Shri S. R. Ramasamy, Assistant Inspector General/OPS, CISF, New Delhi has enclosed a brief note regarding the case history of Shri Badwaik with the petition.

**Decision Notice**

It has been observed that the issues raised by the complainant Shri Ashok Mahadeorao Badwaik in the present case has already been addressed by the Commission in decision dated 18.02.2010 in respect of case file no. **CIC/WB/A/2009/000135** of the complainant, which was received in the Commission directly from the complainant. In light of the above the present appeal of the complainant is a duplicate and disposed of accordingly. However, the registry of the Commission is hereby directed to send a copy of the brief note sent by AIG/OPS, CISF, New Delhi to the complainant with the decision.

Announced this ninth day of March 2010. Notice of this decision be given free of cost to the parties.

Wajahat Habibullah  
(Chief Information Commissioner)  
09.03.2010

Authenticated true copy, additional copies of order shall be supplied against application and payment of the charge prescribed under the Act to the CPIO of this Commission.

Pankaj K. P. Shreyaskar  
Joint Registrar.  
09.03.2010